

श्री तुलशोदास जाबड़ : स्टेटमेंट में लिखा है :

"Recommendations of the Committee are still under consideration."

इस का क्या मतलब है ? क्या वहाँ के लिए कोई योजना तैयार की थी या योजना तैयार ही नहीं की थी वाटर की ?

डा० सुशीला नायर : एक मुख्य सिफारिश इस में यह थी कि जगह जगह पर वाटर और मैनीटेशन, बोर्ड स्थापित किए जायें, वे कुछ कर्ज भी लें और कुछ स्कीम्स का इम्प्लेमेंटेशन भी करें। स्टेट गवर्नमेंट्स अभी विचार कर रही है कि आया इस किस्म के बोर्ड स्थापित किये जाने चाहिये या नहीं किये जाने चाहिये।

**Shrimati Savitri Nigam:** May I know the date when these recommendations were circulated to the various State Governments and the date by which their replies were expected, and whether any official guidance or help was sought by any State in order to implement these recommendations?

**Dr. Sushila Nayar:** The recommendations were circulated to the State Governments in May, 1962. We have received replies from Punjab, Maharashtra, Madras, Assam and Bihar. The others have not sent their replies as yet.

**Shrimati Yashoda Reddy:** The hon. Minister said that the only difficulty is in regard to irrigation. In Andhra Pradesh, especially in Rayalseema, and particularly in my constituency, as a matter of fact, there are some villages without drinking water. Was there a specific proposal sent by the Andhra Government—there is no drinking water in the two or three districts—and I would like to know whether the Centre has never received any such proposal.

**Dr. Sushila Nayar:** I do not know how the hon. Member has misunders-

stood my previous reply. I did not refer to irrigation at all. All that I said was that there is perpetual water famine in certain parts of practically all the States and the problem of scarcity areas and difficult areas is being investigated by the special investigation division.

**Dr. K. L. Rao:** Since this investigation is most essential for drawing up economic schemes of water-supply, to encourage this investigation by the States, may I know whether the cost of such investigation will be met by the Centre?

**Dr. Sushila Nayar:** Yes, Sir; we are giving 100 per cent assistance for the special investigation division.

#### SHORT NOTICE QUESTION

12 hrs.

#### Release of Communists during Bye-Elections.

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S.N.Q No. 3.	}	Shri H. N. Mukerjee:
		Shri Indrajit Gupta:
		Dr. Ranen Sen:
		Shri Dinen Bhattacharya:
		Shri Mohammad Elias:
		Shri Prabhat Kar:

Will the Minister of Law be pleased to state:

(a) whether Government have received any representations for release of Communists detained under the Defence of India Rules in those States where bye-elections are to be held shortly; and

(b) steps, if any, proposed to be taken by Government on representations received?

**The Deputy Minister in the Ministry of Law (Shri Bibudendra Misra):** (a) and (b). The Election Commission has received three representations from:

- (1) Shri Jyoti Basu, M.L.A.,
- (2) Shri Bhupesh Gupta, M.P., and

- (3) the Bihar State Council of the Communist Party of India, to the effect that the persons who are in detention should be released on the occasion of the bye-elections.

The Chief Election Commissioner has addressed the Chief Ministers of States where bye-elections are to take place suggesting to them that instructions may be issued to local officers to take a liberal view of the electioneering activities of parties and candidates and not to enforce the Defence of India Rules too rigorously in the areas where bye-elections are to be held.

**Shri H. N. Mukerjee:** The elections are being held for 6 Lok Sabha seats and 31 Vidhan Sabha seats. Therefore, it is almost a miniature general election. May I know if the Government's attention has been drawn to editorial statements in Congress newspapers in West Bengal like *Jugantar*, which I have got here at the moment, where it is specifically stated that free and fair elections would not be possible without the release of communists, specially when the Congress Party alone and no other party wanted these elections in the present circumstances and, if so, what is Government's response to this publicly formulated demand?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** The hon. Member has made certain statements which are not based on facts. Firstly, it is not only the Congress Party which has asked for these bye-elections. The hon. Member is aware that it is the Election Commission which advised the Government that these elections should be held.

**Shri H. N. Mukerjee:** All the other parties said that during the emergency there should be no bye-elections.

**Shri Lal Bahadur Shastri:** He is talking of the old thing. In the beginning, when the emergency was

declared, all the parties agreed that there should be no elections.

**Shri H. N. Mukerjee:** Did they agree that there should be bye-elections? The Minister says I made a misstatement, but I did not.

**Shri Lal Bahadur Shastri:** I am sorry; I do not know. Except for the Communist Party, no other party, as far as I know, has made any statement or has written to Government that these elections should not be held.

**Shri Maurya:** We are of this opinion.

**Shri Lal Bahadur Shastri:** I might inform the House that the Congress as such is not so particular about these bye-elections. But when the Election Commission so desired, I do not think it is the desire of hon. Members that we should have brought forward legislation in this House in order to prevent bye-elections. I do not think it would have been welcomed by this House.

The second thing that the hon. Member said is—I am sorry I forget—

**Mr. Speaker:** He referred to the opinion expressed by certain newspapers.

**Shri Lal Bahadur Shastri:** Well, I have not seen those papers or what has appeared therein. But I am sorry I cannot accept the statement that fair elections could not take place unless some of the detenus in jail were released. It is always possible to hold fair and just elections even if some people are in detention, and it has been done so far during the last few years for a number of times.

**Shri H. N. Mukerjee:** In States like West Bengal or Andhra or Kerala where bye-elections are being held—a multiplicity of bye-elections—the leading opposition party is the Communist Party, and it is in conformity with the usual canons of democratic practice that all the parties

which are legally functioning in the country have an opportunity of appearing before the people at the election time. In that case, may I ask if...

**Mr. Speaker:** He is arguing the case; he should put the question.

**Shri H. N. Mukerjee:** The Minister it seems has the prerogative of doing a hell of lot of other things. I want to ask, will Government have the humility at least to consider the case of those detenus against whom no specific charges have been formulated and who are still kept in detention even at a time when they feel they ought to be outside in order to participate in the elections which are taking place?

**Shri Lal Bahadur Shastri:** That is a separate question altogether. I am prepared to answer that at the appropriate time. It is not connected with the elections directly.

**Shri Mohammad Elias:** May I know how the Government will justify that these bye-elections will be free and fair, keeping in detention the Opposition Leader Shri Jyoti Basu, the Deputy Leader Shri Hare Krushna Konar, Shri Promode Das Gupta and Shri Muzaffar Ahmed, who command the respect and love of millions of people in West Bengal?

**Mr. Speaker:** That is no question. That need not be answered.

**Shri Nath Pai:** Mr. Speaker has the attention of the Home Minister been drawn to a statement on this matter made by the Chief Minister of Punjab, Shri Kairon, that those communists who are in detention who will come forth with a declaration that they regard the Chinese as an aggressor and an enemy shall be released, and if that statement is true, may I know whether it reflects the thinking of the Government of India in this matter?

**Shri Lal Bahadur Shastri:** Well, Sir, it is entirely for the State Government, because they have, generally,

issued instructions and orders of detention. It is entirely for the Chief Minister of Punjab and the Punjab Government to review the cases and take decisions on the basis of the statements made by the detenus. In so far as the Government of India is concerned, we have declared our policy that we are against those communists who disagreed with the national policy of the Communist Party as declared by them in their resolution adopted by the National Council of the Communist Party.

**Shri Dinen Bhattacharya:** In view of the fact that the Election Commissioner himself has declared prior to the declaration of the dates for these bye-elections that there has been a change in the emergency situation and as such these bye-elections can be held, may I ask whether the Government propose to release all the Communists who are in jail either as detenus or in connection with some other cases before these bye-elections?

**Mr. Speaker:** That has been answered.

**Shri Hem Barua:** May I know if the attention of the Government has been drawn to a statement made by Mrs. Indira Gandhi in Bombay to the effect that the communists are persuading the people not to contribute to the defence fund; if so, may I know whether the Government are going to re-appraise the situation now that the news has come that the Chinese are massing troops and there is heavy concentration of troops in Tibet poised against us?

**Mr. Speaker:** Order, order.

**Shri Nath Pai:** Sir, I want one clarification. Did the hon. Minister refer to the national policy of the CPI or the country as a whole?

**Mr. Speaker:** That has been answered.

**Shri Hem Barua:** Sir, I referred to the statement made by Mrs. Indira Gandhi. In the context of that there should be some reappraisal. I want

to know whether the Government are prepared to make a reappraisal or not?

**Mr. Speaker:** If he is suggesting that there ought to be a reappraisal in view of the statement of Mrs. Indira Gandhi, it is only a suggestion for action.

**Mr. Speaker:** Shri Ranga.

**Shri Hem Barua:** About the elections....

**Mr. Speaker:** Order, order. Shri Ranga.

**Shri Ranga:** In view of the fact that the Communist Party is not yet banned, may I know whether any member of the Communist Party is free to stand as a candidate or canvass for any candidate in any of the constituencies where these bye-elections are held? May I also know whether Government have considered the possibility or advisability of suspending the operation of the Defence of India Act in those constituencies during the pendency of the bye-elections?

**Shri Lal Bahadur Shastri:** In so far as the members of the Communist Party are concerned, they are certainly free to stand as candidates. They will also have full liberty to canvass for any candidates.

**An Hon. Member:** The candidates alone do not run the elections.

**Shri Lal Bahadur Shastri:** So far as the suspension of the Defence of India Rules is concerned, we do not consider it necessary to do so. As my colleague has just now stated, the Chief Election Commissioner has advised all the State Governments that, as far as possible, fullest freedom should be given to the candidates and to their workers for carrying on their propaganda subject only to one reservation that it will not in any way affect the security of the country.

## WRITTEN ANSWERS TO QUESTIONS

### Import of Drugs from U.S.A.

**\*519. Shri Hari Vishnu Kamath:** Will the Minister of Health be pleased to state:

(a) whether it is a fact that drugs manufactured in U.S.A. such as "MENDACO" and "CYSTEX" are imported into India and sold in the market;

(b) whether the aforementioned drugs are not allowed to be sold by the United States Drug Administration in their own country as being harmful;

(c) if so, whether Government propose to ban the import of these drugs into India; and

(d) if not, the reasons therefor?

**The Minister of Health (Dr. Sushila Nayar):** (a) The proprietary medicines "MENDACO" and "CYSTEX" originally manufactured by M/s. Knox & Co., Los Angeles, U.S.A. are not imported into India for the last several years. These are being manufactured in country against "loan licences" by M/s. Smith Stanistreet, Calcutta and M/s. Pharmed Private Ltd., Bombay for M/s. Muller & Phipps (India) Private Ltd., Calcutta and M/s. Knox & Co., Bombay respectively.

(b) The aforementioned drugs "MENDACO" and "CYSTEX" are distributed in U.S.A. by the Knox Co., Los Angeles, California on the sole responsibility of the sponsor.

(c) and (d). The question of ban on the import of these products does not arise in view of reply to part (a) of the question.

### Demonstration on Surgery

**\*526. Shri P. K. Deo:** Will the Minister of Health be pleased to state:

(a) whether any latest demonstration was given recently by Russian